

ACT No. XXVII OF 1926.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 25th
March, 1926.)

An Act to explain certain provisions of the Transfer of Property Act, 1882.

WHEREAS it is expedient to explain certain provisions of
the Transfer of Property Act, 1882; It is hereby enacted
as follows:—

1. This Act may be called the Transfer of Property (Amend- Short title.
ment) Act, 1926.

2. In section 3 of the Transfer of Property Act, 1882, Amendment of
section 3,
Act IV of 1882. after the definition of the word "instrument", the following
shall be inserted, namely:—

“ ‘ attested ’, in relation to an instrument, means attested
by two or more witnesses each of whom has seen
the executant sign or affix his mark to the instru-
ment, or has seen some other person sign the
instrument in the presence and by the direction
of the executant, or has received from the execu-
tant a personal acknowledgment of his signature
or mark, or of the signature of such other person,
and each of whom has signed the instrument in
the presence of the executant; but it shall not be
necessary that more than one of such witnesses
shall have been present at the same time, and no
particular form of attestation shall be necessary.”

Price Anna 1 or 1½d.]

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